

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1464 of 2019

IN THE MATTER OF:

Rajesh Kumar Agarwal & Ors.

...Appellant

Vs

RLA Holdings Pvt. Ltd.

...Respondent

Present:

**For Appellant: Mr. Indranil Ghosh, Mr. Palzer Moktan and
Ms. Arushi Arora, Advocates.**

For Respondent:

ORDER

17.12.2019: The Appellant – who is not an Operational creditor or a Financial Creditor nor a Promoter of the Corporate Debtor filed an intervention application in the Corporate Insolvency Resolution Process of ‘RLA Holdings Pvt. Ltd’. The Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata by impugned order dated 30th September, 2019 observed that the application is not maintainable being infructuous.

2. The Appellant having already challenged the order of Liquidation before this Appellate Tribunal, while we condone delay of 14 days, we are not inclined to interfere with the impugned order dated 30th September, 2019. However, this order will not come in the way of the Appellate Tribunal to decide the appeal already pending. The appeal is dismissed. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/sk